

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

AL-Tabarak Frozen Foods Private Limited

RELEVANT PARTICULARS

1	Name of corporate debtor	AL-Tabarak Frozen Foods Private Limited
2	Date of incorporation of corporate debtor	04/03/2004
3	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15116DL2004PTC124977
5	Address of the registered office and principal office (if any) of corporate debtor	F-223A, Ground Floor, Mangal Bazar, Laxmi Nagar India East Delhi DI 110092 India
6	Insolvency commencement date in respect of corporate debtor	17.09.2021
7	Estimated date of closure of insolvency resolution process	15.03.2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vijay Kumar, Regn. No. IBB/IIP-02/IP-00652/2018-19/12020
9	Address and e-mail of the interim resolution professional, as registered with the Board	Email id: vk_hv@yahoo.co.in Address - 172, Plot No-7-C, Green Tower, Sector-23, Dwarka, New Delhi-110077
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address - 172, Plot No-7-C, Green Tower, Sector-23, Dwarka, New Delhi-110077 Email - corp.attfpl@gmail.com
11	Last date for submission of claims	01.10.2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) not applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1 Not applicable 2 Not applicable 3 Not applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://www.ibbi.gov.in/home/downloads Physical Address -

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the AL-Tabarak Frozen Foods Private Limited on 17.09.2021.

The creditors of AL-Tabarak Frozen Foods Private Limited are hereby called upon to submit their claims with proof on or before 01.10.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 21.09.2021,
Place: New Delhi

Name and Signature of Interim Resolution Professional:
Vijay Kumar

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<https://epaper.financial>



VIJAY KUMAR

INSOLVENCY PROFESSIONAL

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